

MOST URGENT/OUT TODAY
Gazette Notification Extra-Ordinary (Part-IV)

Government of National Capital Territory of Delhi
(Department of Law, Justice & Legislative Affairs)
8th Level: C-Wing, Delhi Secretariat, New Delhi-110002

No.F.6/18/2000-Judl./

Dated the

March, 2002

To

The Addl. Secretary (GAD/Coordination),
Govt. of N.C.T. of Delhi,
2nd Level, 'A' Wing,
Delhi Secretariat,
I.P. Estate, New Delhi -110002.

Sub: Gazette Notification of the Delhi High Court (Amendment)
Act, 2001 (Delhi Act No. 5 of 2002).

Sir,

I am directed to forward herewith two copies of the
above notification (English and Hindi version) for publication
in the Delhi Gazette (Part IV) Extra-ordinary today itself. It
is requested that 20 copies of the notification may be forwarded
to this department on publication.

Yours faithfully,

(A.K. Mendiratta)
Joint Secretary (Law, Jus. & L.A.)

No.F.6.(18)/2000-Judl./176

Dated the 13 March, 2002

Copy forwarded for information & necessary action to:-

1. Secretary to L.G., Raj Niwas, Delhi-110054
2. Secretary to Chief Minister, Delhi Sectt, New Delhi-110002.
3. Secretary to Finance Minister, Delhi Sectt, New Delhi-110002.
4. Secretary (Legislative Assembly), Old Sectt, Delhi-110054.
5. O.S.D. to Chief Secretary, Delhi Sectt, New Delhi-110002.
6. The Registrar General, Delhi High Court, New Delhi.
7. The Joint Secretary, GOI, M/O Law, Justice & Co. Affairs,
(Department of Justice), Jaisalmer House, Mansingh Road, New Delhi.
8. Sh. Sudesh Kumar, Dy. Secretary to the GOI, Ministry of Home
Affairs, New Delhi w.r.t. his letter No. U-11019/13/2002-UTL
dated 25.2.2002.
9. Library-in-charge (Delhi Vidhan Sabha), Old Sectt, Delhi-110054.
10. P.S. to Secretary (Law, Jus & LA), Delhi Sectt, New Delhi-2.

(A.K. Mendiratta)
Joint Secretary (Law, Jus. & L.A.)

14/3
US/2
Ramola
14/3/02
891
15/3/2002/70
h-a has been
done. Pl file
15/3 AM

(To be published in part IV of Delhi Gazette Extraordinary),
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI,
(Department of Law, Justice and Legislative Affairs),
8th Level, 'C' Wing, Delhi Secretariat, New Delhi-110002.

No.F.6(18)/2000-Judl./176

Dated 13 March, 2002

NOTIFICATION

No.F.6(18)/2000-Judl:- The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on the 21st february, 2002 and is hereby published for general information:-

" The Delhi High Court (Amendment) Act, 2001 (Delhi Act No.5 of 2002)".

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 20th December, 2001).

An Act further to amend the Delhi High Court Act, 1966.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-second Year of the Republic of India as follows:-

- 1.Short Title, and commencement. 1. (1) This Act may be called the Delhi High Court (Amendment) Act, 2001.
(2) It shall come into force on such date as the Lieutenant Governor of the National Capital Territory of Delhi may, by notification in the official Gazette, appoint.
2. Amendment of section 5. In sub-section (2) of section 5 of the Delhi High Court Act, 1966 (26 of 1966), for the words "rupees five lakh", the words "rupees twenty lakh" shall be substituted.
3. Amendment of Punjab Act VI of 1918 as in force in the National Capital Territory of Delhi. In the Punjab Courts Act, 1918, as in force in the National Capital Territory of Delhi-
- (i) in section 25, for the words "rupees five lakh", the words "rupees twenty lakh" shall be substituted;
- (ii) in clause (a) of sub-section (1) of section 39-
- (a) in sub-clause (iii), for the word "and" occurring at the end, the word "or" shall be substituted;
- (b) after sub-clause (iii), the following sub-clause shall be inserted, namely:-
- "(iv) where the decree or order is made after the commencement of the Delhi High Court (Amendment) Act, 2001 and the value of the original suit in which the decree or order is made does not exceed rupees three lakh; and"



4. Power of
Chief Justice
to transfer
pending suits
and
proceedings to
subordinate
Courts.

The Chief Justice of the High Court of Delhi may transfer any suit or other proceedings which is or are pending in the High Court immediately before the commencement of this Act to such subordinate court in the National Capital Territory of Delhi as would have jurisdiction to entertain such suit or proceedings instituted or filed for the first time after such commencement.

(A.K.Mendiratta),

Joint Secretary (Law, Jus. & L.A.).

॥ दिल्ली राजपत्र भाग-4 ॥असाधारण॥ में प्रकाशनार्थ॥
 राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार,
 ॥विधि, न्याय एवं विधायी कार्य विभाग॥,
 8वां तल, "सी" ब्लॉक, दिल्ली सचिवालय, नई दिल्ली-110002.

संख्या: फा. 6 ॥ 13 ॥ / 2000-विधि एवं न्याय/176

दिनांक 13 मार्च, 2002

अधिसूचना

संख्या: फा. 6 ॥ 13 ॥ / 2000-विधि एवं न्याय:- राष्ट्रपति की दिनांक 21.2.2002 को मिली अनुमति के पश्चात् विधान सभा राष्ट्रीय राजधानी क्षेत्र दिल्ली द्वारा पारित निम्नलिखित अधिनियम जनसाधारण के सूचनार्थ प्रकाशित किया जा रहा है :-

" दिल्ली उच्च न्यायालय ॥संशोधन॥ अधिनियम, 2001 ॥दिल्ली अधिनियम संख्या 5 वर्ष, 2002 ॥".

॥ राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा 20 दिसम्बर, 2001 को यथा पारित ॥.

दिल्ली उच्च न्यायालय अधिनियम, 1996 के पुनः संशोधन हेतु एक अधिनियम .

जैसाकि राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा ने भारत के गणतंत्र के 52वें वर्ष में अधिनियमित किया :-

1. संक्षिप्त शीर्षक एवं प्रारंभ :- ॥1॥ इस अधिनियम को दिल्ली उच्च न्यायालय ॥संशोधन॥ अधिनियम, 2001 कहा जाये ।

॥2॥ यह उस तिथि से लागू होगा जैसाकि राष्ट्रीय राजधानी क्षेत्र के उपराज्यपाल सरकारी राजपत्र में अधिसूचना द्वारा निश्चित करेंगे ।

2. धारा 5 में संशोधन :- दिल्ली उच्च न्यायालय अधिनियम, 1966 ॥1966 का 26॥ की धारा 5 की उपधारा ॥2॥ में, "रुपये पाँच लाख" शब्दों की जगह "रुपये बीस लाख" शब्दों को प्रतिस्थापित किया जायेगा ।

3. पंजाब अधिनियम में संशोधन ॥1918 का 6॥, जैसाकि राष्ट्रीय राजधानी क्षेत्र दिल्ली में लागू है :-

पंजाब न्यायालय अधिनियम, 1918 में, जैसाकि राष्ट्रीय राजधानी क्षेत्र दिल्ली में लागू है -----

॥1॥ धारा 25 में, "रुपये पाँच लाख" शब्दों के लिए, "रुपये 20 लाख" शब्दों को प्रतिस्थापित किया जायेगा ।

॥2॥ धारा 39 की उपधारा ॥1॥ के खंड ॥क॥ में -----

॥क॥ उपखंड ॥3॥ में, अंत में आए "ओर" शब्द के लिए, शब्द "या" को प्रतिस्थापित किया जायेगा ।

॥ख॥ उपखंड ॥3॥ के बाद, निम्न उपखंड को सम्मिलित किया जाये, अर्थात्

" ॥IV॥ दिल्ली उच्च न्यायालय ॥संशोधन॥ अधिनियम, 2001 के लागू होने के बाद जब कोई डिग्री या आदेश दिया जाता है और उस मूल दाने की कीमत जिसमें डिग्री या आदेश दिया गया है तीन लाख से अधिक नहीं है, और"

4. मुख्य न्यायाधीश की लम्बित दावों एवं कार्यवाही को अधीनस्थ न्यायालयों को हस्तांतरित करने की शक्ति —

दिल्ली उच्च न्यायालय के मुख्य न्यायाधीश किसी भी दावे या अन्य कार्यवाही को, जो कि इस अधिनियम के लागू होने के तुरन्त पहले से उच्च न्यायालय में लम्बित पड़ी हों को ऐसे राष्ट्रीय राजधानी क्षेत्र दिल्ली में स्थित अधीनस्थ न्यायालय में हस्तांतरित कर सकता है जितमें ऐसे दावे या इसके लागू होने के बाद पहली बार दापर या दाखिल किया जा सकता है ।

§ ५० के० मेन्दीरत्ता §.

संयुक्त सचिव § विधि, न्याय एवं विधायी कार्य §.

(TO BE PUBLISHED IN THE PART IV OF DELHI GAZETTE EXTRAORDINARY)

Government of National Capital Territory of Delhi
Department of Law, Justice & Legislative Affairs
8th Level, C-Wing, Delhi Secretariat, New Delhi-2

No.F.6/18/2000-Judl./

Dated the

March, 2002

NOTIFICATION

No.F.6/18/2000-Judl./ :- In exercise of the powers conferred by sub-section (2) of Section 1 of the Delhi High Court (Amendment) Act, 2001 (Delhi Act No. 5 of 2002), the Lieutenant Governor of the National Capital Territory of Delhi hereby appoints the 1st of April, 2002 as the date on which the aforesaid Act shall come into force.

By order and in the name of the
Lieutenant Governor of the National
Capital Territory of Delhi.

(A.K.Mendiratta)
Joint Secretary (Law, Jus. & L.A.)

No.F.6/18/2000-Judl./ 186

Dated the 13 March, 2002

Copy forwarded for information & necessary action to:-

1. Secretary to Lt.Governor, Raj Niwas, Delhi-110054.
2. Secretary to Chief Minister, Delhi Sectt, New Delhi-110002.
3. Secretary to Finance Minister, Delhi Sectt, New Delhi-110002.
4. Secretary (Legislative Assembly), Old Sectt, Delhi-110054.
5. O.S.D. to Chief Secretary, Delhi Sectt, New Delhi-110002.
6. The Registrar General, High Court of Delhi, New Delhi.
7. The Jt.Secretary, GOI, Ministry of Law, Justice & Company Affairs, Department of Justice, Jaisalmer House, Mansingh Road, New Delhi.
8. Sh.Sudesh Kumar, Deputy Secretary to the Govt. of India, Ministry of Home Affairs, New Delhi w.r.t. letter No. U-11019/13/2002-UTL dated 25.2.2002.
9. Library-in-charge, Delhi Vidhan Sabha, Old Sectt, Delhi -110054.
10. The Deputy Secretary (Admn), GAD, Govt. of Delhi, New Delhi (in duplicate) with Hindi Version for publication in the Delhi Gazette and with the request to supply 10 copies of the gazette for official use.
11. The District & Sessions Judge, Delhi
12. P.S. to Secretary (Law, Jus. & L.A.), Delhi Sectt, New Delhi.

(A.K.Mendiratta)
Joint Secretary (Law, Jus. & L.A.)